

Statement

The composition of the Committee set up by the Central Board of Trustees to go into the structure of the organisation and conditions of service of the employees was as follows:—

Chairman

1. Shri Faqir Chand, Labour Secretary, Madhya Pradesh and Member, Central Board of Trustees.

Members

2. Shri N.K. Panda, Financial adviser, Ministry of Labour and Member, Central Board of Trustees.
3. Shri M. Ghosh, Employers' representatives in the Board.
4. Shri P. Chentsal Rao, (Subsequently replaced by Shri B. M. Sethi, Employers' representatives in the Board).
5. Shri V. R. Hoshing, Employees' representatives in the Board.
6. Shri Parduman Singh, Employees' representative in the Board.

Sales tax on Match Industry

*458. SHRI RAM SINGH
SHAKYA:
SHRI SHIV SHARAN
VERMA:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4519 on 16 September, 1981 regarding sales tax on match Industry and state:

(a) whether the position has since been ascertained from the concerned Ministries; and

(b) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Government are still considering the matter in consultation with the concerned Ministries.

Report of Jail Reforms Committee

*459. SHRI UTTAMBHAI H. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received final report of 'Jail Reforms Committee';

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the names and status of the members of the Committee and the terms and conditions assigned to it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). No, Sir. The Committee is engaged in the preparation of its final report and is likely to submit the same by March 31, 1982.

(c) The composition of the Committee and its terms of reference are indicated in the statement laid on the Table of the House.

Statement

Committee on Jail Reforms Composition

Chairman

1. Shri Justice A. N. Mulla, Retired Judge, Allahabad High Court.

Members

2. Shri Yogendra Sharma, Member of Parliament.
3. Miss Saroj Khaparde, Member of Parliament.
4. Dr. (Mrs.) M. Sarada Menon, Former Director, Mental Hospital, Madras.
5. Shri C. S. Mallaiiah, Inspector General of Prisons, Karnataka, Bangalore.

Member-Secretary

6. Shri K. S. Rastogi, Joint Secretary, Ministry of Home Affairs.

Coopted Member

7. Prof. Rasheeduddin Khan, Member of Parliament.
8. Shri D. J. Jadhav, Retired Member, Public Service Commission, Maharashtra, former Inspector General of Prisons and Director, Social Welfare, Maharashtra.
9. Shri H. C. Saksena, Retired Inspector General of Prisons, Uttar Pradesh.
10. Dr. Hira Singh, Director, National Institute of Social Defence, Ministry of Social Welfare.
11. Shri K. A. N. Reddy, Director, Regional Institute of Correctional Administration, Vellore.

Shri Prakash Mehrotra (formerly Member of Parliament) was a coopted Member of the Committee, but on his appointment as Governor of Assam and Meghalaya he resigned from the membership of the Committee and his resignation was accepted.

Terms of Reference

(i) to review the laws, rules and regulations governing the management of prisons and the treatment of prisoners and to make recommendations keeping in view the overall objective of protecting the society and rehabilitating the offenders;

(ii) to examine the living conditions of prisoners with specific reference to their basic needs and provision of facilities compatible with the dignity of human life and to suggest improvements as considered necessary;

(iii) to reappraise the policies governing the recruitment, training and development of prison personnel in relation to the objective of custody and correction and to find ways of ensuring that persons with

requisite talent, aptitude and ability man the prison service;

(iv) to look into the procedure regarding the internal management of prisons with a view to raising the present level of prison security and institutional discipline and to suggest appropriate change;

(v) to review the programmes of institutional treatment, education, vocational training, industry, agriculture and such other occupational activities and to suggest measures with a view to develop prisons as correctional centres;

(vi) to suggest measures for the specialised treatment of women, adolescents, children and mentally sick persons;

(vii) to review the working of open-air prisons and to suggest measures for improvement;

(viii) to scrutinise the system of remission of prison sentence, parole and probation and to lay down guidelines for bringing about uniformity and standardisation in approach;

(ix) any other matter relating to prison administration that the Committee may like to consider.

Work Started on Projects without Approval of Planning Commission

*460 SHRI CHIRANJI LAL SHARMA: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that a number of projects on which work had started without obtaining approval of the Planning Commission in the prescribed manner is increasing in States;

(b) if so, its adverse effects on approved projects; and

(c) steps taken or proposed to be taken against the States going ahead with unapproved projects?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b). Under the extant procedures, power projects costing more than Rs. 1 crore and above, all major and medium irrigation projects, and flood control schemes costing more than Rs. 60 lakhs are required to be processed by the Central Water Commission/Central Electricity Authority/Ganga Flood Control Commission and investment approval accorded by the Planning Commission. The tendency to start work without approval is somewhat on the increase. This tendency affects adversely the completion of approved plan projects/schemes.

(c) The Planning Commission earmarks all power generation projects and certain major irrigation projects. To that extent, the possibility of funds being diverted to projects pending approval is held in check. The Planning Commission have issued from time to time letters to the State Governments to the effect that expenditure should not be incurred in major and medium irrigation/power projects without the

necessary clearance. At the time of the five year/annual plan discussions it is impressed upon the State Governments to get the schemes accepted by the Planning Commission. The Planning Commission has again sent a letter on 9th November, 1981 to all State Governments reiterating this view.

Road Accidents in Delhi

*463. SHRI G. Y. KRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have conducted any survey regarding the road accidents in the Union Territory of Delhi;

(b) whether there have been some cases due to failure of electricity or traffic signals and non-posting of traffic police personnel near traffic signals;

(c) if so, the details in this regard; and

(d) the steps Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d). A study of fatal road accidents in Delhi in the year, 1979, was carried out by the Delhi Traffic Police. The study, inter-alia, made recommendations relating to improvement of road conditions, better control of traffic, imparting of road safety education and, provision of facilities to cyclists and pedestrians, the each of which were the major factors responsible for road accidents.

2. In the light of the recommendations, the following steps have been taken to improve the traffic conditions in Delhi:—

(i) During peak-hours, mobile patrol by Traffic Police Officers has been started with a view to keep the traffic moving.